

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 509  
ANSWERED ON FRIDAY, THE 20<sup>th</sup> JULY, 2018  
[ASHADHA 29, 1940 (SAKA)]**

**WOMEN DIRECTORS IN BOARD OF COMPANIES**

**QUESTION**

**509. SHRIMATI KAMLA DEVI PAATLE:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

- (a) whether the Government proposes to include at least one woman Director in the Board of Directors of Companies;**
- (b) if so, the details thereof;**
- (c) whether the Government proposes to increase the percentage of the representation of women in Indian Companies; and**
- (d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR LAW AND  
JUSTICE AND CORPORATE AFFAIRS**

**(SHRI P. P. CHAUDHARY)**

**(a) to (b): Pursuant to Section 149 of the Companies Act, 2013 read with Rule 3 of Companies (Appointment and Qualification of Directors) Rules, 2014, every listed company and every public company having paid up capital of Rs. 100 crores or more or having turnover of Rs.300 crores or more shall have at least a woman director in the Board.**

**(c): No Madam.**

**(d): Does not arise.**

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